

RATIFIED

Minutes of Meeting No.10/13 scheduled on 07.08.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 10/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 07.08.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:18.09.2012
	Decision : The Committee noted that RA, Bangalore informed vide their email dated 20.7.2012 that AA No.0710066676 was issued but not dispatched to firm. RA also informed that AA No.071066808 dated 4.9.2009 was issued to firm from instead. Therefore, the Committee decided to close ratification of AA No. No.0710066676 and also decided to advise RA to forward copy of application in respect of AA No.071066808 immediately for consideration in NC.			

2	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:18.09.2012
	Decision : The Committee noted that this case was earlier referred to PC-IV Section along with reply dated 16.4.2012 received from Dept of Defence Production. The Committee further noted reply was received from PC-IV Section vide ID Note dated 13.7.2012 and decided to first examine the case on file along with similar other defence related cases pending before NC-I for ratification of norms (about 10 cases).			

3	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:18.09.2012
	Decision : The Committee noted that this case was earlier referred to PC-IV Section along with reply dated 16.4.2012 received from Dept of Defence Production. The Committee further noted that PC-IV Section replied vide			

ID Note dated 13.7.2012 and decided to first examine the case on file along with similar other defence related cases pending before NC-I (about 10 cases).

4	Case No.:2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date:18.09.2012
	Decision : The Committee noted that the case is under examination of DE&IT and decided to send a DO letter requesting them to expedite their comments.			

5	Case No.:29/6/80-ALC2/2011	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:18.09.2012
	Decision : The Committee noted that firm vide email dated 31.7.2012 informed that their technical person is unable and hence they will not attend personal hearing on 7.8.2012. The Committee decided to advise the firm to furnish complete details of information required by the Technical Authority within 15 days and to attend for personal hearing on 18.9.2012 to explain the details of their case, failing which the Committee will be constrained to take a decision to reject their case.			

6	Case No.:26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No/Date:0510296453 13.07.2011	Defer Date:18.09.2012
	Decision : The Committee noted that the case is under examination of DE&IT and decided to send a DO letter requesting them to expedite their comments.			

7

Case No.:14/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Approved
HQ File :01/80/050/00368/AM12/	RLA File :04/24/040/00146/AM12/	Lic.No/Date:0410128602 27.09.2011	
Decision : Based on DHI written comments vide letter No. 3(55)/2011-TSW(B)/250 dated 2.7.2012, the Committee decided to ratify norms of subject authorization as under:			
SI No.	Item	Total Quantity to be allowed in MT including (%) wastage)	
1	CS Plate	331.3(5%)	
2	AS Plate	120 (2.4%)	
5	CS Tube	899.2(2%)	
	CS Pipe	605.1(2%)	
6	AS Tube	774 (2%)	
	AS Pipe	776(1.8%)	
7	SS Tube	79.8(2%)	
9	Welding wire	64	
	Welding electrode	4	
	Cobalt based power	2	

Items Nos 3&4 to be deleted and description at Item No.2 to be changed as "Alloy Steel Plates" instead of "Carbon Steel Plates" as requested by applicant vide letter dated 22.6.2012. SI.No.14:Furnance maintenance platform and SI.No.23:Elevator are not covered under 4.3.1 of FTP, hence to be deleted. Remaining items are to be allowed with accountability clause and nil wastage. Total items-31.

RLA may take necessary action accordingly.

Case No.:3/18/80-ALC2/2011

Party Name:BHARAT HEAVY
ELECTRICALS LIMITED

Meet No/Date:10/80-
ALC2/2012
07.08.2012

Status:
Approved

HQ File :01/80/050/00357/AM12/

RLA File :04/24/040/00095/AM12/

Lic.No/Date:0410129108
11.10.2011

Decision : Based on DHI written comments vide letter No. 3(68)/2011-TSW(B) dated 7.8.2012, the Committee decided to ratify norms of subject authorization as under:

Sl No.	Item Name	Total Quantity to be allowed in MT including (%) wastage)
1	CS Plate	1910(5%)
2	AS Plate	564 (1.8%)
3	CS Round	32 (1.8%)
4	AS Round	20 (1.8%)
5	SS Round	5 (1.3%)
6	CS Tube CS Pipe CS Hollows	3676(1.4%) 1627(1.8%) 1547(9.3%)
7	AS Tube AS Pipe AS Blooms	2675(1.5%) 499(1.8%) 1443(20%) as per SION C-797
8	SS Tube	761(1.4%)
9	Fittings	430 Nos 175 MT (Nil)
10	Welding wire/electrode Cobalt based powder Welding Flux	80 2 2
33	Al Sheets	220 MT (Nil)

Item No.13,17,24 to be deleted and quantity of items at S.No.9 and 33 to be increased as requested by firm vide letter dated 9.6.2012. Remaining items are to be allowed with nil wastage and accountability clause. Item No.44,54,57 are spares and to be allowed as per policy.

RLA may take necessary action accordingly.

Case No.:9/18/80-ALC2/2011

Party Name:MOTHERSON SUMI
SYSTEMS LTD

Meet No/Date:10/80-
ALC2/2012
07.08.2012

Status:
Approved

HQ File :01/80/050/00363/AM12/

RLA File :05/24/040/00251/AM12/

Lic.No/Date:0510305773
18.10.2011

Decision : Based on DIPP written comments No.107/Sr/DO(NL) dated 18.7.2012, the Committee decided to ratify norms of subject authorization as under:

Export Item – Interlock System (Rubber to Plastic Bonded Parts) (consisting of Plastic Part-Body Lock and Bush).
Quantity : 35,000 Nos. (total weight 796.407 Kgs)

Import Item:

Sl. No.	Item Description
---------	------------------

		Quantity to be allowed
1	NBR Black Master Batch (T.C. NBR Mischung) (Elastica Art Nr. – 023571)	221.55 kg
2	Body Lock (Plastic Part) (T.C. Grundkorper Arretierung) (KKT Art Nr-70300076)	Net + 1%
3	Bush 10:02 (Plastic Part) T.C. Buchse 10:02 natur (KKT Art Nr-70300075)	Net + 1%

RLA may take necessary action accordingly.

10	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:18.09.2012
	Decision : The Committee noted that the case is under examination of DE&IT and decided to send a DO letter requesting them to expedite their comments.			

11	Case No.:4/18/80-ALC2/2011	Party Name:COMAU INDIA P.LTD,	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Approved
	HQ File :01/80/050/00358/AM12/	RLA File :31/82/040/00187/AM12/	Lic.No/Date:3110051335 08.11.2011	
	Decision : The firm's representative Shri Amit Kokane, Head-SCM & Purchasing attended for personal hearing and explained the details of their case. The Committee, thereafter, decided to ratify norms of subject authorization as per General Note 4 for Engineering Product. RLA may take necessary action accordingly.			

12	Case No.:15/25/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Approved
	HQ File :01/80/050/00494/AM12/	RLA File :07/24/040/00346/AM12/	Lic.No/Date:0710084374 02.12.2011	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(135)/11-ME dated 3.7.2012 (copy attached). RLA may take necessary action accordingly.			

13	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:18.09.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to send a reminder requesting them to expedite their comments.			

14	Case No.:27/45/81-ALC2/2011	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/81/050/00443/AM12/	RLA File :07/24/040/00367/AM12/	Lic.No/Date:0710084702 15.12.2011	Defer Date:18.09.2012
	Decision : The Committee noted that firm vide letter dated 31.7.2012 requested to provide them with copy of deficiency letter dated 11.6.2012 asking for certain information. The Committee decided to forward copy of this office letter dated 11.6.2012 again to firm and advise them to reply within 15 days failing which the Committee shall be constrained to take a decision to reject their case.			

15	Case No.:13/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00492/AM12/	RLA File :11/24/040/00046/AM12/	Lic.No/Date:1110026418 20.12.2011	Defer Date:18.09.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

16

Case No.:9/25/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Approved
HQ File :01/80/050/00488/AM12/	RLA File :03/95/040/00690/AM12/	Lic.No/Date:0310673188 28.12.2011	

Decision : Based on DIPP written comments dated 7.8.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net empty weights of 115 MT, 7.2 MT, 43 MT, 43 MT & 23.1 MT to be specified with the quantities of export products at Sl. No. 1, 2 3, 4 & 5 respectively.
2. Import items at Sl. No. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export product
3. Import items at Sl. No. 6 & 8 shall be of relevant grade and dia. as contained in the export product.
4. Quantities of import items at from Sl. No 1, 2 & 3 to be allowed as applied for i.e. 45000 Kgs., 97800 Kgs. & 19000 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.
5. Quantity of import item at from Sl. No 4 to be allowed as under on net to net basis

Hemispherical Heads	4 Nos. (3268 Kgs.)
Test Coupons	8 Nos. (332 Kgs.)

6. Words “Test Coupons” to be deleted from the description of import item at Sl. No. 5.
7. Weights of 33.71 MT, 0.3 MT, 2 MT & 0.46 MT to be specified with the quantities of import items at Sl. No. 5, 7, 9 & 10 respectively.
8. Import items at Sl. No. 5, 7, 9 & 10 to be allowed on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 6 to be allowed as 27500 Mtrs. (36.95 MT) inclusive of a wastage of 2%.
10. Quantity of import item at Sl. No. 8 to be allowed 928 Kgs. inclusive of a wastage of 2%.
11. Quantity of import item at Sl. No. 11 to be allowed as applied for.
12. Quantities of import items at Sl. Nos. 12, 13 & 14 (welding Consumables) to be allowed as 1631 Kgs., 4178 Kgs. & 4178 Kgs. respectively.

17	Case No.:6/25/80-ALC2/2011	Party Name:AUROLAB	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00485/AM12/	RLA File :35/24/040/00029/AM12/	Lic.No/Date:3510036982 02.01.2012	Defer Date:18.09.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

18	Case No.:19/25/80-ALC2/2011	Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00498/AM12/	RLA File :32/21/040/00113/AM12/	Lic.No/Date:3210052122 11.01.2012	Defer Date:18.09.2012
	Decision : Based on DIPP letter dated 7.8.2012, the Committee decided to ask the applicant to furnish following information: 1. Details of manufacturing activities/operations involved on import items. 2. Information in respect of Sl. No.11 of Standard Deficiency Format for import item at Sl. No.1. For net weight of components to be manufactured from this import item, details of components with net weights thereof may be indicated 3. Detailed calculations for the quantity of import item at Sl. No. 2 supported by the length and number of tubes in the export product namely, Automatic Rotary Filter.			

19	Case No.:18/25/80-ALC2/2011	Party Name:DELKOR TECHNIK INDIA P.LTD.	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00497/AM12/	RLA File :07/24/040/00409/AM12/	Lic.No/Date:0710085428 12.01.2012	Defer Date:18.09.2012
	Decision : The Committee noted that firm vide email dated 3.8.2012 informed that they have not received copy of this office earlier deficiency letter and sought 30 days time for furnishing information. The Committee, however, observed that the deficiency letter was sent to firm by email and hence their submission cannot be accepted. The Committee, however, decided to send the deficiency letter again and grant firm 15 days time for furnishing information failing which the Committee shall be constrained to take a decision to reject the case.			

20	Case No.:35/25/80-ALC2/2011	Party Name:OM METALS INFRAPROJECTS LTD.,	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00514/AM12/	RLA File :05/24/040/00353/AM12/	Lic.No/Date:0510314332 12.01.2012	Defer Date:18.09.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 16.7.2012 and decided to remind the firm for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

	Case No.:2/46/87-ALC1/2011	Party Name:SIEMENS LTD	Meet No/Date:10/80-ALC2/2012	Status: Approved
--	-----------------------------------	------------------------	------------------------------	-----------------------------------

			07.08.2012	
	HQ File :01/87/050/00365/AM12/	RLA File :03/95/040/00865/AM12/	Lic.No/Date:0310676945 16.01.2012	
21	Decision : Based on DHI written comments dated 7.8.2012, the Committee decided to ratify norms of subject authorization as under: i] Pipes : 1.02 mt/mt content. ii] Components to be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.			

	Case No.:41/25/80-ALC2/2011	Party Name:ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
22	HQ File :01/80/050/00520/AM12/	RLA File :31/83/040/00221/AM12/	Lic.No/Date:3110052821 07.02.2012	Defer Date:18.09.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 10.5.2012 and reminder dated 25.6.2012 and decided to send a final reminder to the firm for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
23	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:18.09.2012
	Decision : Based on recommendation of DIPP representative present in the meeting, the Committee decided to call for information from firm in respect of Sr.No.4,5,11 of Standard Deficiency Format-Export Product wise.			

	Case No.:8/1/80-ALC2/2012	Party Name:SAGE METALS LTD.	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00590/AM12/	RLA File :05/24/040/00396/AM12/	Lic.No/Date:0510317514 13.02.2012	Defer Date:18.09.2012
24	Decision : : Based on DIPP letter dated 7.8.2012, the Committee decided to ask the applicant to furnish following information: 1. Name(s) of Pump Accessories and their respective quantities in Nos. also in addition to their weights. 2. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format, Pump Accessories wise . 3. Names(s) of import item at Sl. No. 5 and their quantities in Nos. also in addition to their weights.			

	Case No.:1/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:10/80-ALC2/2012 07.08.2012	Status: Deferred
25	HQ File :01/80/050/00583/AM12/	RLA File :31/82/040/00406/AM12/	Lic.No/Date:3110053404 15.03.2012	Defer Date:18.09.2012
	Decision : The Committee noted that DE&IT issued a deficiency letter to firm and NC issued a reminder to firm on 16.7.2012. Since no reply was received from firm, the Committee decided to send a final reminder to the firm for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

26	Case No.:2/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00584/AM12/	RLA File :31/82/040/00385/AM12/	Lic.No/Date:3110053407 15.03.2012	Defer Date:18.09.2012
	Decision : The Committee noted that DE&IT issued a deficiency letter to firm and NC issued a reminder to firm on 16.7.2012. Since no reply was received from firm, the Committee decided to send a final reminder to the firm for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

27	Case No.:3/1/80-ALC2/2012	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00585/AM12/	RLA File :03/95/040/01039/AM12/	Lic.No/Date:0310686540 15.03.2012	Defer Date:18.09.2012
	Decision : The Committee noted that firm vide email dated 31.7.2012 informed that their technical person is unable and hence they will not attend personal hearing on 7.8.2012. The Committee decided to advise the firm to furnish complete details of information required by the Technical Authority within 15 days and to attend for personal hearing on 18.9.2012 to explain the details of their case, failing which the Committee will be constrained to take a decision to reject their case.			

28	Case No.:4/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00586/AM12/	RLA File :31/82/040/00395/AM12/	Lic.No/Date:3110053419 19.03.2012	Defer Date:18.09.2012
	Decision : The Committee noted that DE&IT issued a deficiency letter to firm and NC issued a reminder to firm on 16.7.2012. Since no reply was received from firm, the Committee decided to send a final reminder to the firm for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

29	Case No.:5/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00587/AM12/	RLA File :31/82/040/00393/AM12/	Lic.No/Date:3110053435 20.03.2012	Defer Date:18.09.2012
	Decision : The Committee noted that DE&IT issued a deficiency letter to firm and NC issued a reminder to firm on 16.7.2012. Since no reply was received from firm, the Committee decided to send a final reminder to the firm for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

30	Case No.:6/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00588/AM12/	RLA File :31/82/040/00410/AM12/	Lic.No/Date:3110053447 21.03.2012	Defer Date:18.09.2012
	Decision : The Committee noted that DE&IT issued a deficiency letter to firm and NC issued a reminder to firm on 16.7.2012. Since no reply was received from firm, the Committee decided to send a final reminder to the firm for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

31	Case No.:10/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00592/AM12/	RLA File :31/82/040/00401/AM12/	Lic.No/Date:3110053492 26.03.2012	Defer Date:18.09.2012
	Decision : The Committee noted that DE&IT issued a deficiency letter to firm and NC issued a reminder to firm on 16.7.2012. Since no reply was received from firm, the Committee decided to send a final reminder to the firm for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

32	Case No.:6/4/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00059/AM13/	RLA File :31/83/040/00012/AM13/	Lic.No/Date:3110053907 24.04.2012	Defer Date:18.09.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 17.7.2012 and decided to remind them for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

33	Case No.:8/4/80-ALC2/2012	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00061/AM13/	RLA File :03/95/040/00053/AM13/	Lic.No/Date:0310692316 26.04.2012	Defer Date:18.09.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 17.7.2012 and decided to remind them for expediting their reply failing which the Committee shall be constrained to take a decision to reject the case.			

34	Case No.:1/10/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00212/AM13/	RLA File :07/24/040/00459/AM12/	Lic.No/Date:0710088081 08.05.2012	Defer Date:18.09.2012
	Decision : The Committee noted that copy of firm's application has not been received from RA and decided to request RA to forward 4 sets of firm's application for consideration.			

35	Case No.:1/7/80-ALC2/2012	Party Name:TRANS ENGINEERS INDIA PVT.LTD.	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Deferred
	HQ File :01/80/050/00142/AM13/	RLA File :31/83/040/00049/AM13/	Lic.No/Date:3110054678 14.06.2012	Defer Date:18.09.2012
	Decision : Based on DIPP representative present in the meeting, the Committee decided to call for information from as per Sr.No. 3,4,5&11 of Standard Deficiency Format-Export Product wise.			

	Case No.:2/7/80-ALC2/2012	Party Name:FLASH POINT EQUIPMENTS PVT. LTD.	Meet No/Date:10/80- ALC2/2012 07.08.2012	Status: Approved
	HQ File :01/80/050/00143/AM13/	RLA File :31/83/040/00054/AM13/		

36		Lic.No/Date:3110054686 14.06.2012	
Decision : Based on DIPP written comments dated 7.8.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering products. RLA may take necessary action accordingly.			

37	Case No.:2/10/80-ALC2/2012 HQ File :01/80/050/00213/AM13/	Party Name:MAXTECH SINTERED PRODUCT PVT.LTD RLA File :31/83/040/00079/AM13/	Meet No/Date:10/80-ALC2/2012 07.08.2012 Lic.No/Date:3110055073 23.07.2012	Status: Deferred Defer Date:18.09.2012
Decision : The Committee noted that copy of firm's application has not been received from RA and decided to request RA to forward 4 sets of firm's application for consideration.				

38	Case No.:3/10/80-ALC2/2012 HQ File :01/80/050/00214/AM13/	Party Name:SGL CARBON INDIA PVT.LTD RLA File :31/83/040/00068/AM13/	Meet No/Date:10/80-ALC2/2012 07.08.2012 Lic.No/Date:3110055074 23.07.2012	Status: Deferred Defer Date:18.09.2012
Decision : The Committee noted that copy of firm's application has not been received from RA and decided to request RA to forward 4 sets of firm's application for consideration.				

S.No.16

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date 3410024795 dt.29.07.2009
Meeting No.10/13		RA.F.No.34/24/039/00001/AM10	
Date: 07.08.2012		Ratification of norms	

The Committee noted that firm has not availed the last opportunity for personal hearing granted to them for explaining their case. The Committee, therefore, decided to ask RA to immediately provide details such as background of the firm in the last five years, value of subject Advance Authorization, the authority with whose approval this Authorization have been issued, details of import items along with quantity and value, details of items which are already exported along with quantity and value, etc. The case is to be relisted on 18.9.2012.

S.No.17

Case No. A - 16	M/s. VA Tech Escher Wyss Flovel Ltd., Faridabad	HQ F.No.01/80/050/00925/AM12/DES.I	Lic.No. & Date 0510100700 dt.20.02.2007
Meeting No.10/13		RA.F.No.05/24/040/00940/Am07	
Date: 07.08.2012		Fixation of norms	

Based on DHI letter dated 7.8.2012, the Committee decided to seek information from firm on following:

- i] To regroup inputs export product wise
- ii] Calculation for item No.1 wastage.

The case is to be relisted on 18.9.2012.

S.No.18

Case No. A - 17	M/s. VA Tech Escher Wyss	HQ F.No.01/80/050/00927/AM12/DES.I	Lic.No. & Date
-----------------	--------------------------	---------------------------------------	----------------

Meeting No.10/13	Flovel Ltd., Faridabad	RA.F.No.05/24/040/00 /Am07	0510199824 dt.21.02.2007
Date: 07.08.2012		Fixation of norms	

Based on DHI letter dated 7.8.2012, the Committee decided to seek information from firm on following:

i] To regroup inputs export product wise

ii] Calculation for item No.27-45 and 68 to 74 and quantity in numbers in place of lots.

The case is to be relisted on 18.9.2012.

S.No.129

Case No.A/R-153	M/s. Thermax Ltd.,	HQ F.No.01/81/162/00480/AM07/ DES-I	Lic.No. & Date
Meeting No.10/13		RA F.No.31/24/040/00186/AM07	3110026329
Date: 07.08.2012		Ratification of Norms	dt.04.09.2006

The Committee noted that firm has not furnished reply to this office deficiency letter dated 25.6.2012 and decided to remind them to expedite their reply failing which the Committee would be constrained to reject the case, with direction to firm to pay the Customs duty and applicable interest for regularization of the licence. The case is to be relisted on 18.9.2012.

S.No.130

Case No. A/R- 168	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No. 01/80/50/ 01741/AM09/DES-I	Lic.No. & Date
Meeting No.10/13		RA F.No.03/94/040/00798/AM09	0310497146
Date: 07.08.2012		Ratification of norms	dt.10.12.2008

Based on DIPP written comments dated 7.8.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net weights of 1336.5 Kgs., 998.2 Kgs., 125 Kgs. & 140 Kgs. to be specified with the quantities of export products at Sl. No. 1, 2 3 & 4 respectively.
2. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No.1 & 11 to 14.
3. Word "bar" to be suffixed with the description of import item at Sl. No.1.
4. Quantity of import item at Sl. No. 1 to be allowed as 1279 Kgs. inclusive of 814 % wastage after 15 % recovery.
5. Quantities of import items from Sl.No.2 to 10 to be allowed as 200 Nos., 173 Nos., 594 Nos., 2376 Nos., 3287 Nos., 1188 Nos., 7941 Nos., 57931 Nos.& 1188 Nos. respectively on net to net basis with accountability clause.
6. Quantity of import item at Sl. No.11 to be allowed as 226 Kgs. inclusive of 69 % wastage after 5 % recovery.
7. Quantity of import item at Sl. No. 12 may be allowed as 2832 Kgs. inclusive of 133 % wastage after 5 % recovery.
8. Quantity of import item at Sl. No. 13 to be allowed as 340 Kgs. inclusive of 7 % wastage.
9. Quantity of import item at Sl. No. 14 to be allowed as 852 Kgs. inclusive of 581 % wastage after 5 % recovery.
10. Quantity of import item at Sl. No.15 to be allowed as 1038 Nos. on net to net basis. with accountability clause.

RLA may take necessary action accordingly.

S.No.131

Case No.A/R-10	M/s. Strip-N-Metal Equipment	HQF.No.01/81/050/00789/A07/DES-I	Lic.No. & Date
Meeting No.10/13		RA F.No.05/24/040/00836/AM07	0510197641
Date: 07.08.2012		Ratification of norms	dt.10.01.2007

The Committee noted that MSME has vide UO Note No. 30(194)2011-ME dated 2.8.2012 sought certain information and decided to seek the same from the firm. The case is to be relisted on 18.9.2012.

S.No.132

Case No.A/R-31	M/s. Maini Precision Products Pvt. Ltd., Bangalore	HQF.No.01/80/050/00147/AM06/DES-I	Lic.No. & Date
Meeting No.10/13		RA F.No.07/24/040/00091/AM06	0710037715 dt.09.05.2005
Date: 07.08.2012		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be relisted on 18.9.2012.

S.No.133

Case No.A/R-32	M/s. SPIG Cooling Towers India Pvt. Ltd., Mumbai	HQF.No.01/80/050/00534/AM11/DES-I	Lic.No. & Date
Meeting No.10/13		RA F.No.03/95/040/00604/AM11	0310599828 dt.02.11.2010
Date: 07.08.2012		Fixation of norms	

Based on DIPP written comments dated 7.8.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net weight of 792.97 MT to be specified with the quantity of export product.
2. Weights of 4460 Kgs., 8230 Kgs., 22 Kgs., 215 Kgs. & 8230 Kgs. to be specified with the quantities of import items at Sl. No. 1, 2, 3, 4 & 5 respectively.
3. Weights of 224.4 MT, 112.228 MT, 4.347 MT & 2.172 MT to be specified with the quantities of import items at Sl. No. 6, 7, 8 & 9 respectively.
4. Quantities of all the import items from Sl. No.1 to 9 to be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.134

Case No.A/R-33	M/s. SPIG Cooling Towers India Pvt. Ltd., Mumbai	HQF.No.01/80/050/00658/AM11/DES-I	Lic.No. & Date
Meeting No.10/13		RA F.No.03/95/040/00760/AM11	0310606521 dt.15.12.2010
Date: 07.08.2012		Fixation of norms	

Based on DIPP written comments dated 7.8.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net weight of 499.35 MT may be specified with the quantity of export product.
2. Weights of 2370 Kgs., 120 Kgs., 60 Kgs., 2370 Kgs., 81 Kgs., 1212 Kgs. & 10640 Kgs. to be specified with the quantities of import items at Sl. No. 1, 2, 3, 4, 5, 6 & 7 respectively.
3. Quantity of impoprt item at Sl. No. 12 to be modified as 23753 **Nos.** (164820 Kgs.)
4. Quantities of all the import items from Sl. No.1 to 12 to be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.135

Case No.A/R-34	M/s. Precision Automation and Robotics India Ltd.,	HQF.No.01/80/050/00781/AM11/DES-I	Lic.No. & Date 3110046719 dt.01.02.2011
Meeting No.10/13		RA F.No.31/21/040/00326/AM11	
Date: 07.08.2012		Fixation of norms	

The Committee noted that the case is under examination of DE&IT and decided to await comments. The case is to be relisted on 18.9.2012.

S.No.136

Case No.A/R-35	M/s. Bharat Heavy Electricals Ltd., Ranipur	HQF.No.01/80/050/00209/AM12/DES-I	Lic.No. & Date 6110000627 dt.08.06.2011
Meeting No.10/13		RA F.No.61/24/040/00012/AM12	
Date: 07.08.2012		Revision of norms	

Based on DHI written comments dated 7.8.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No.6110000472.

RLA may take necessary action accordingly.

S.No.137

Case No.A/R-36	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/85/050/00057/AM12/DES-I	Lic.No. & Date 0410121516 dt.10.02.2011
Meeting No.10/13		RA F.No.04/24/040/00296/AM11	
Date: 07.08.2012		Amendment of norms	

Based on DHI written comments dated 7.8.2012, the Committee decided to ratify norms of subject authorization as under:

- i] Item 1 – to be allowed at 1.05kg/kg content.
- ii] Item 2,3,4 to be allowed at 1.02 kg/kg content.
- iii] Item 6 to be allowed as applied for by firm.
- iv] Remaining items are to be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.138

Case No.A/R-37	M/s. Kineco Pvt. Ltd., Goa	HQF.No.01/80/050/00440/AM12/DES-I	Lic.No. & Date 1710002815 dt.08.10.2009
Meeting No.10/13		RA F.No.17/24/040/00028/AM10	
Date: 07.08.2012		Fixation of norms	

On the recommendation of DHI representative present in the meeting, the Committee decided to seek information from firm in respect of Sr.No.11 of Standard Deficiency Format. The case is to be relisted on 18.9.2012.

Sl.No.138

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No.01/81/80/162/00612/AM11/DES.I	
Meeting No.10/13		Fixation of input output norms in respect of 100% EOU for the export product “ Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.	
Date: 07.08.2012			

The Committee noted that a D.O. letter has been issued from Chairman, NC-I to JS(Ports), Ministry of Shipping and decided to await reply. The case is to be relisted on 18.9.2012.

Sl.No.139

Case No. C – 18	M/s. Bhukanvala Diamond Systems Pvt. Ltd., Navsari	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.10/13		Request for fixation of Standard Input Output Norms (SION) for the export product “Die Sets and PVC Blister Moulds” in respect of 100% EOU
Date: 07.08.2012		

The Committee noted that DHI vide UO No. 1A(1)/09-TSW(B)/270 dated 2.8.2012 informed that firm's reply of dated 16.6.2012 has been examined and firm has not replied to points 2,3&4 raised by DHI vide their letter dated 30.5.2012. The Committee, therefore, decided to ask the firm to provide complete details within 2 weeks time, failing which the Committee would be constrained to reject the case, with direction to firm to pay the Customs duty and applicable interest for regularization of the licence. The case is to be relisted on 18.9.2012.

Sl.No.140

Case No. C – 33	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I
Meeting No.10/13		Fixation of Scrap/Wastage norms for the export product “Level Indicator Assembly” in respect of 100% EOU.
Date: 07.08.2012		

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 18.9.2012.

Sl.No.141

Case No. C – 01	M/s. Terumo Penpol Ltd., Trivandrum	HQ F.No.01/80/050/00258/AM12/DES-I
Meeting No.10/13		RA's F. No.53/24/040/00011/AM12
Date: 07.08.2012		Modification of SION as per Para 4.9 of HBP (Vol.-I)

The Committee noted that the case is under examination of C&PC and decided to remind them to expedite their comments. The case is to be relisted on 18.9.2012.

Sl.No.142

Case No. C – 03	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00090/AM13/DES-I
Meeting No.10/13		Fixation of SION for the export product “Collar 4 – ¾ Inches EWR CTN” –reg.
Date: 07.08.2012		

The Committee noted that firm vide email dated 31.7.2012 informed that their technical person is unable and hence they will not attend personal hearing on 7.8.2012. The Committee decided to advise the firm to furnish complete details of information required by the Technical Authority within 15 days and to attend for personal hearing on 18.9.2012 to explain the details of their case, failing which the Committee will be constrained to take a decision to reject their case. The case is to be relisted on 18.9.2012.

Sl.No.143

Case No. C – 04	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00083/AM13/DES-I
Meeting No.10/13		Fixation of SION for the export product “Collar 6 ¾ Inches Collar EWR Phase-4” –reg.
Date: 07.08.2012		

The Committee noted that firm vide email dated 31.7.2012 informed that their technical person is unable and hence they will not attend personal hearing on 7.8.2012. The Committee decided to advise the firm to furnish complete details of information required by the Technical Authority within 15 days and to attend for personal hearing on 18.9.2012 to explain the details of their case, failing which the Committee will be constrained to take a decision to reject their case. The case is to be relisted on 18.9.2012.

Sl.No.144

Case No. C – 05	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00145/AM13/DES-I
Meeting No.10/13		Fixation of SION for the export product “Collar Collar 9 ½ Inches EWR Phase 4” –reg.
Date: 07.08.2012		

The Committee noted that firm vide email dated 31.7.2012 informed that their technical person is unable and hence they will not attend personal hearing on 7.8.2012. The Committee decided to advise the firm to furnish complete details of information required by the Technical Authority within 15 days and to attend for personal hearing on 18.9.2012 to explain the details of their case, failing which the Committee will be constrained to take a decision to reject their case. The case is to be relisted on 18.9.2012.

Sl.No.145

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
Meeting No.10/13		Fixation of SION for the export product “Collar High Flow 8 Inch EWR Phase 4” – reg.
Date: 07.08.2012		

The Committee noted that firm vide email dated 31.7.2012 informed that their technical person is unable and hence they will not attend personal hearing on 7.8.2012. The Committee decided to advise the firm to furnish complete details of information required by the Technical Authority within 15 days and to attend for personal hearing on 18.9.2012 to explain the details of their case, failing which the Committee will be constrained to take a decision to reject their case. The case is to be relisted on 18.9.2012.
